

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3174/2021

(Arising out of impugned final judgment and order dated 18-12-2020 in RFA No.131/2020 passed by the High Court Of Kerala At Ernakulam)

DR. N. GOPAKUMAR

Petitioner(s)

VERSUS

P. ANIL KUMAR & ANR.

Respondent(s)

Date : 20-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Dr. S. Gopakumaran Nair, Sr. Adv.
Mr. T. G. Narayanan Nair, AOR
Ms. Priya Balakrishnan, Adv.
Mr. Sooraj T. Elenjickal, Adv.
Mr. Aswin Kumar M.J., Adv.

For Respondent(s) Mr. Anoop Bhaskar, Adv.
Mr. Mukund P. Unny, Adv.
Mr. Sriram P., AOR

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner at length and have perused the record.

We do not find any ground to interfere with the concurrent findings of the Trial Court as well as the High Court. There is no question of law for us to be answered under Article 136 of the Constitution of India.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS